GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO.1526
TO BE ANSWERED ON: 19.12.2018

FAKE WEBSITES

1526.   SHRI MANSUKHBHAI DHANJIBHAI VASAVA:
SHRI LAXMI NARAYAN YADAV:

Will the Minister of Electronics & Information Technology be pleased to state:-

  (a)   whether people are reportedly being cheated by creating fake websites;
  (b)   if so, the details thereof along with the number of fake Government websites;
  (c)   the number of people cheated by creating fake websites during the last three years, State-wise;
  (d)   the rules under which the Government has taken action in this regard along with the number of people apprehended during the last three years; and
  (e)   the outcome of the said action?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI S.S. AHLUWALIA)

(a) to (e): There are media reports indicating that people are reportedly being cheated by creating fake websites.

'Police' and 'Public Order' are State subjects and Government of India helps State/UTs in combating cyber-crimes by assisting them through advisories and funds under various schemes. States are primarily responsible for prevention, detection, prosecution and investigation of crime through their law enforcement machinery. The Law Enforcement Agencies (LEAs) take legal action against the cyber-crime offenders as per the relevant provisions of the IT Act, 2000, Indian Penal Code (IPC) and other applicable laws. National Crime Record Bureau (NCRB) collects and maintains statistical data of police recorded cognizable crimes from 36 States /Union Territories. As per the data maintained by NCRB, a total of 428 cases, 1,083 cases & 1,597 cases were registered under Punishment for cheating by personation by using computer resource [section 66D of Information Technology (IT) Act, 2000] during 2014, 2015 & 2016 respectively.

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